

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 141 of 99  
(OA 1202 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman  
Hon'ble Mr. B.P. Singh, Administrative Member

A. K. SANYAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr. B.C. Sinha, counsel  
Mr. A. Chakraborty, counsel

For the respondents : Mr. P. Chatterjee, counsel

Heard on : 28.5.99

Order on : 28.5.99

O R D E R

S.N. Mallick, VC

The MA 141/99 is taken up for further hearing today. The reply has been filed. It may be recalled that on 19.3.99 a Single Bench of this Tribunal directed the respondents not to give effect or further effect to the impugned order dated 10.2.99 till this date. In the reply it is admitted by the respondents authorities that their action was erroneous in passing the order dated 10.2.99. It is further submitted by Mr. Chatterjee, 1d. counsel for the respondents that the impugned order is going to be withdrawn by the respondents. In that view of the matter Mr. Sinha, 1d. counsel for the respondents submits that his client is no longer interested in proceeding with the MA. The MA therefore stands disposed of.

2nd May  
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MEMBER (A)

in

S. N. Mallick  
VICE-CHAIRMAN